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Crl.A.No. 805 OF 2001
L.....T.....T.....T....T.....T.....T.....T.....T.....T....R
ITEM NO.101 (Part-Heard) COURT NO.8 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.805 OF 2001@@
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RAVINDER SINGH & BITTU ... APPELLANT(S)

VERSUS

STATE OF MAHARASHTRA ... RESPONDENT(S)

(With Office Report)

Date: 07/03/2002. This/These matter(s) were called on for hearing today.@@
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CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s) Mr. S. Muralidhar, Adv.

For Respondent (s) Mr. Ravi Kumar Adsure, Adv.
Mr. S.S. Shinde, Adv.
Mr. S.V. Deshpande, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I....T.....T.....T.....T.....T....J.
.SP2
Mr. S. Muralidhar, learned counsel appearing in support of the appeal resumed his arguments at 10.50 A.M. and was on his legs when the Court rose for the day leaving the matter as part-heard.
.SP1

(K.K. Chawla) (D.D. Jindal)@@
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Court Master Assistant Registrar